

ITEM NO.43

COURT NO.8

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 196/2021

DR. SUBRAMANIAN SWAMY & ANR.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

(IA No. 20542/2021 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 20-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Subramanian Swamy,
Petitioner-in-person

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Mr. K M Nataraj, A.S.G.
Mr. A K Kaul, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Sabrish Subramayam, Adv.
Mr. Pratyush Srivastva, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Tushar Mehta, Solicitor General
Mr. Ramesh Babu M. R., AOR
Ms. Manisha Singh, Adv.
Ms. Nisha Sharma, Adv.
Ms. Jagriti Bharti, Adv.
Ms. Tanya Chowdhary, Adv.
Mr. Pranav P, Adv.

Mr. Ashok Pandey, Adv.
Mr. P. Pandey, Adv.
Mr. Satyajeet Kumar, AOR

UPON hearing the counsel the Court made the following

O R D E R

Dr. Subramanian Swamy, petitioner-in-person, seeks four weeks' time to file an affidavit so as to point out specific instances wherein, though there was a material against the independent Directors, the CBI has not proceeded against them.

List this matter after six weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)